

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2912/2021

This the 22nd day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. DINESH SHARMA, MEMBER (A)**



Firdous Ahmad War, age 46 years, S/o Gh. Mohammad War, R/o Warpora Sopore, Tehsil Sopore, District- Baramulla.

.....Applicant

(Advocate: Mr. Sajad Mohi-ud-Din)

Versus

1. U.T. of J&K through Commr/Secretary to Govt. PHE, Irrigation & Flood Control Department Civil Sectt., Srinagar/Jammu.
2. Chief Engineer, Irrigation & Flood Control Department, Kashmir-Srinagar.
3. District Superintending Engineer, Hydraulic Circle, Baramulla Headquarter Sopore.
4. Executive Engineer, Irrigation & Flood Control Division, Baramulla.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

O R D E R [O R A L]

(By Hon'ble Mr. Rakesh Sagar Jain, Member-J)

By way of this TA, the applicant has prayed that a direction may be given to the respondents to consider the petitioner for promotion to

the post of Patwari in the respondent department from the date it due to him on the same analogy as has been done by the respondents in the case of similarly situated employees/helpers.



2. At the outset, the learned counsel for the applicant submits that he would be happy and satisfy if a direction is given to the respondents to consider the promotion of the petitioner for the post of Patwari in a time frame.

3. Looking to the limited nature of the pleas made by the learned counsel for the applicant, the TA is disposed of at this stage with a direction to the respondents to consider the applicant for promotion to the post of Patwari in accordance with rules and regulation and provided the applicant is eligible under rules be promoted within a period of one month from the date of receipt of a certified copy of this order by way of a reasoned and speaking order under intimation to the applicant. While considering the case of the applicant, the respondents may also consider the contention raised in this TA.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present TA. No Costs.

(DINESH SHARMA)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

JNS